

GOVERNMENT OF INDIA
MINISTRY OF CULTURE
RAJYA SABHA
UNSTARRED QUESTION NO. 1299
ANSWERED ON 14.12.2023

REVENUE GENERATED FROM MONUMENTS IN JHARKHAND

1299# SHRI ADITYA PRASAD:

Will the Ministry of **CULTURE** be pleased to state:

- (a) the process of proportionate allocation of revenue generated from the monuments situated in the State of Jharkhand between the State and the Centre that are being operated by the Ministry of Culture, the details thereof; and
- (b) the detailed information regarding the ticketing system of Central monuments related to history, technology and research?

ANSWER

THE MINISTER OF CULTURE, TOURISM AND DEVELOPMENT OF NORTH EASTERN REGION

(SHRI G. KISHAN REDDY)

- (a) Revenue generated from the protected monuments is deposited in the Consolidated Funds of India, and there is no such provision for proportionate allocation of revenue.
- (b) Presently, ticketing system is applicable at 143 protected monuments as per the provisions of Rule 6 of the Ancient Monuments and Archaeological Sites and Remains Rules, 1959. Visitor friendly entry system is provided by adopting latest technologies like online web portal, scan Quick Response (QR) code, Point of Sales (POS) machines and offline counter at monuments.
